

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Exchange Control Violation by S.B.I.

1911. DR. Y.S. RAJASEKHARA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India (SBI) has completed its internal enquiry to find whether there are some more cases of exchange control violations by its branches like the one committed by the National Fertilizers Ltd. (NFL) in urea purchase deal;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). State Bank of India (SBI) have reported that so far certain remittances for advance payments against imports made by SBI branches without bank guarantee or prior approval of Reserve Bank of India (RBI) has come to notice in respect of 13 branches of SBI. The bank has instructed all these branches to initiate immediate action for obtaining ex-post-facto approval of RBI for the remittances effected by them.

Economic Growth

1912. SHRI SONTOSH MOHAN DEV : Will the Minister of FINANCE be pleased to state :

(a) whether the ways of faster economic growth have since been found out; and

(b) if so, the details thereof and the steps being taken to implement them?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The various economic reform measures such as trade liberalisation, deregulation of industry, fiscal and financial sector reforms over the last five years has led to revival of economic growth. The growth in real gross domestic product (GDP) at factor cost accelerated to 6.3 per cent in 1994-95 and further to 7 per cent in 1995-96.

Smuggling of Rice

1913. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the smuggling of rice in a large scale from Orissa to Bangladesh; and

(b) if so, the action taken by the Government to stop such smuggling?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) No instance of smuggling of rice from Orissa to Bangladesh has been reported to the Government.

(b) Does not arise in view of 'a' above.

Family Courts

1914. SHRI KRISHAN LAL SHARMA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of family courts set up under the Family Courts Act, 1984 in the country so far. State-wise;

(b) the reasons for the delay in setting up of these courts where they do not exist; and

(c) the time by which these courts are likely to be set up in all the States?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) A Statement is attached.

(b) and (c) Family Courts Act, 1984 is an enabling Act. The responsibility for setting up of Family Courts lies with the concerned State Government. Hence, it is not possible to indicate the time by which these courts would be set up in all the States.

STATEMENT

Number of Family Courts set up under the Family Courts Act, 1984 in various States/UTs.

Sl. No.	Name of the State/UT	Number of Family Courts set up
1.	Andhra Pradesh	6
2.	Assam	1
3.	Bihar	2
4.	Karnataka	4
5.	Kerala	5
6.	Maharashtra	13
7.	Manipur	1
8.	Orissa	2
9.	Rajasthan	5
10.	Uttar Pradesh	16
11.	Tamil Nadu	5
12.	Pondicherry (UT)	1

Development Work by CCL

1915. SHRI R.L.P. VERMA : Will the Minister of COAL be pleased to state :

(a) the development works undertaken by the Girdih Coal fields of Central Coalfields Ltd. during the last three years within the five kms. periphery of coalfields;